

8. Shri Chaturanan Mishra.

(Hindi and English versions) of the Committee on Petitions.

9. Shri V. Ramanathan.

10. Shri Anand Prakash Gautam.

(Interruptions)

12.16 1/4 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

[English]

Sixty-sixth Report

SHRIM. THAMBIDURAI (Dharmapuri):
Sir, I beg to present the Sixty-sixth Report
(Hindi and English versions) of the Commit-
tee on Private Members' Bills and Resolu-
tions.

SHRI AMAL DATTA: Sir, the judge-
ment has been fully reported in the newspa-
per. Strictures have been passed by the
Court. (Interruptions)

MR. SPEAKER: Mr. Amal Datta, your
outbursts cannot do anything. I have to look
into it and I will give the judgement today.

SHRI AMAL DATTA: What judgement?

MR. SPEAKER: My ruling. I do not
know what my ruling will be.

SHRI AMAL DATTA: This is a matter
which should be discussed in this House.

12.14 1/2 hrs.

RULES COMMITTEE

[English]

Third Report

PROF. N.G. RANGA (Guntur): Sir, I
beg to lay on the Table under sub-rule (1) of
rule 331 of the Rules of Procedure and
Conduct of Business in Lok Sabha, the Third
Report (Hindi and English versions) of the
Rules Committee.

THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING (PROF. K.K. TEWARY):
Sir, this matter has nothing to do with the
Freedom of the Press. We are committed to
the principle of Freedom of the Press. The
man who has made the statement is in-
volved in several financial irregularities. He
is guilty of economic offences... (Interrup-
tions)

12.14 3/4 hrs.

COMMITTEE ON PETITIONS

[English]

Ninth Report

SHRI BALASAHEB VIKHE PATIL (Kopar-
gaon): Sir, I beg to present the Ninth Report

PROF. MADHU DANDAVATE (Ra-
japur): Sir, he is going into the merits of the
case. Here is the case of Freedom of the
Press. (Interruptions)

PROF. K.K. TEWARY: Economic offenders are not champions of Freedom of the Press... (*Interruptions*)

MR. SPEAKER: Shri Shantaram Naik...

(*Interruptions*)

MR. SPEAKER: Shri Sharad Dighe...

(*Interruptions*)

SHRI S. JAIPAL REDDY
(Mahbubnagar): On a point of order, Sir.
(*Interruptions*)

SHRI AMAL DATTA: Mr. Speaker, Sir, You decide whether NDMC's conduct can be discussed in this House or not. It is well established that Parliament has got the right to discuss about NDMC.

MR. SPEAKER: If it can be done, it will be done. If it can be done, then nobody can stop it.

[*Translation*]

SHRI MOHD. AYUB KHAN (Jhunjhunu): Mr. Speaker, Sir, the Submarine issue is under consideration by the PAC and Shri Amal Datta has presented a wrong picture and we have not even signed the Report. Now he wants to present before the House that every arbitrary point of view and wrong picture.

MR. SPEAKER: I will look into it.

(*Interruptions*)

SHRIMOHD. AYUB KHAN: He is merely putting up a show here.

[*English*]

MR. SPEAKER: I will have to see everything for myself and then decide.

[*English*]

SHRI MOHD. AYUB KHAN: It has been raised in the House before being cleared by the committee. It is wrong.

[*English*]

MR. SPEAKER: Nothing goes on record.

(*Interruptions*)*

MR. SPEAKER: Mr. Sharad Dighe is only going on record.

(*Interruptions*)

SHRI S. JAIPAL REDDY: On a point of order, Sir.

MR. SPEAKER: Now matters under Rule 377 are going on.

12.19 hrs.

MATTERS UNDER RULE 377

[*English*]

(i) **Demand for opening Post Offices in all villages**

DR. PHULRENU GUHA (Contai): Mr. Speaker, Sir, many villages of our country are denied the facility of Post-Offices. I appeal to the Union Government to provide the basic facility of Post-Offices to all villages in the country.

(ii) **Demand for re-considering the proposal for constructing Sanchar Bhawan Building on the Play Ground plot on sea shore at Prabhadevi, Dadar (Bombay)**

SHRI SHARAD DIGHE (Bombay North)